

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 212
TO BE ANSWERED ON JULY 20, 2023**

SURVEY IN URBAN AREAS

NO. 212. MS. RAMYA HARIDAS:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether the Government has conducted any survey in urban areas during the last five years to identify illegal constructions;**
- (b) if so, the details thereof, State and city-wise;**
- (c) the details of illegal constructions demolished by the Government during the last five years;**
- (d) whether people were given sufficient time to vacate the houses since the Government is demolishing the illegal construction;**
- (e) if so, the details thereof and if not, the reasons therefor;**
- (f) whether the Government facilitates rehabilitation of people living in illegal constructions; and**
- (g) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (c) Details relating to illegal construction, surveys for identifying illegal construction and removal thereof rest with the respective State/Union Territory Governments.

In so far as the National Capital Territory of Delhi (NCTD) is concerned, the identification and action against illegal constructions and encroachments is taken by the concerned local body under the provisions of applicable Acts. The identification of illegal constructions/ encroachments and action thereon is a continuous activity.

A Special Task Force (STF) has also been constituted on 25.04.2018 to oversee the enforcement of provisions of Master Plan for Delhi 2021 and Unified Building Bye-laws for Delhi. The STF identifies and also receives complaints of unauthorized encroachments, illegal constructions and violations of Building Bye-laws and thereafter directs the concerned Urban Local Bodies (ULBs) to take suitable action in the matter on a continuous basis.

Details of illegal constructions/encroachments identified at Delhi in last five years, by different agencies are given in Annexure-I.

The details of illegal constructions/encroachments which have been demolished/ removed at Delhi in last five years, by different agencies are given in Annexure-II.

Land & Development Office (L&DO) also takes action on encroachments/illegal constructions on Government land under The Public Premises (Eviction of Unauthorised Occupation) Act, 1971 and cases are filed in the Estate Officer (ESO) Court of L&DO. During the last five years, 2 cases of illegal construction/ encroachment of land have been filed in the ESO Court.

Further, under the provisions of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, certain forms of unauthorized constructions in Delhi are protected from punitive action, and their numbers are not reflected in Annexure-I and II.

(d) & (e) Yes Sir, action is taken as per the provisions of the Delhi Development Act, 1957, Delhi Municipal Corporation Act, 1957, New Delhi Municipal Council Act, 1994 etc.

(f) & (g) For illegal construction, no rehabilitation facility is provided by the Government. However, there is a policy to rehabilitate Jhuggi Jhopri (JJ) dwellers on public land in notified JJ clusters by offering them alternative accommodation. DDA has so far allotted alternative flats to 2,940 eligible households of JJ clusters, namely Bhoomiheen Camp, Kalkaji and Jailor Wala Bagh, Ashok Vihar.

ANNEXURE-I**ANNEXURE REFERRED TO IN REPLY TO Part (a) to (c) OF RAJYA SABHA UNSTARRED QUESTION No. 212 FOR ANSWER ON 20.07.2023**

The details of illegal constructions/encroachment identified at Delhi during the last five years, by different agencies are as under:

Year	Number of illegal constructions identified by Municipal Corporation of Delhi	Number of illegal constructions identified by New Delhi Municipal Council	Number of illegal constructions and encroachment identified by STF
2018	12,390	36	529
2019	10,151	20	3,249
2020	5,239	20	3,892
2021	6,179	13	2,376
2022	5,642	20	1483
2023	2,975 (upto 10.07.2023)	22 (upto 13.07.2023)	383 (upto 14.07.2023)

ANNEXURE REFERRED TO IN REPLY TO Part (a) to (c) OF LOK SABHA UNSTARRED QUESTION No. 212 FOR ANSWER ON 20.07.2023

The details of illegal constructions/encroachments which have been demolished/removed at Delhi in last five years, by different agencies are as under:

Year	Number of illegal/ unauthorized constructions demolished Municipal Corporation of Delhi	Number of illegal constructions demolished by New Delhi Municipal Council	Number of illegal constructions and encroachments removed by STF
2018	5,781	32	379
2019	4,129	14	1,760
2020	2,638	17	1,561
2021	2,670	13	533
2022	3498	11	553
2023	1939 (upto 10.07.2023)	5 (upto 13.07.2023)	146 (upto 14.07.2023)

Delhi Cantonment Board: 5 illegal constructions have been demolished and 32 properties have been sealed.